

ITEM NO.8 Court 11 (Video Conferencing)

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 251/2018

M.B. RAMYA

Petitioner(s)

VERSUS

DAMARAPATI GIRI

Respondent(s)

(IA No. 109664/2018 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 21874/2018 - STAY APPLICATION)

Date : 29-01-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. P.V. Yogeshwaran, Adv.  
Mr. P. Soma Sundaram, AOR

For Respondent(s) Mr. Gagan Gupta, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Transfer Petition stands disposed of in terms of  
Signed Order.

Pending application(s) shall stand disposed of.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
COURT MASTER (NSH)

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NO. 251 OF 2018

M.B. RAMYA

PETITIONER(S)

VERSUS

DAMARAPATI GIRI

RESPONDENT(S)

O R D E R

Having heard the learned counsel on both sides, I am of the view that the transfer of the case as sought for by the petitioner/wife, is not warranted on account of certain facts namely:

1. That the distance between the Court where the proceedings are now pending and the court to which the transfer is sought, is only about 130 kilometers.
2. That the custody of the minor son of the couple is with the respondent and
3. That by making the petitioner-wife attend to the hearing at Tirupati, she may also receive the benefit of being in the company of the minor son. If the transfer is allowed this opportunity will be lost for the petitioner/wife.

Therefore, the request for transfer is rejected. However, the respondent is directed to pay to the petitioner a sum of Rs.2,000/- per date of hearing on which the petitioner will have to attend the Court at Tirupati.

On the date on which the petitioner attends the hearing at Tirupati, the Respondents shall bring the minor son and allow the petitioner to have the company of the minor son in the Mediation Center attached to the Family Court till 5 O'clock in the evening.

The Transfer Petition stands disposed of.

.....J.  
[V. RAMASUBRAMANIAN]

New Delhi;  
January 29, 2021